

Listed on : 28.04.2026
Court no. 1
Item No. 27.1, 27.2, 27.3., 27.4 &
27.7

SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFERRED CASE (CIVIL) No. 133 of 2025

Arising out of T.P.(C) No. 2484 -2486 OF 2025

WITH

INTERLOCUTORY APPLICATION NOS. 298739, 313205 OF 2025

(APPLICATION FOR DIRECTIONS AND EARLY HEARING)

WITH

TRANSFERRED CASE (CIVIL) Nos. 134, 135, 137 AND 149 of 2025

WITH

TRANSFERRED CASE (CIVIL) Nos. 137 of 2026

HEAD DIGITAL WORKS PRIVATE LIMITED ETC. ... Petitioner(s)
ETC.

VERSUS

UNION OF INDIA ETC. ETC. ... Respondent(s)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 04.11.2025 when the court was pleased to pass the following order :-

- “1. Applications for intervention and exemption from filing O.T. are allowed.**
- 2. Cause title be amended accordingly.**
- 3. We want the learned additional solicitor general appearing for the Union of India to file a comprehensive reply to the main petition itself.**
- 4. One copy of the reply shall be served well in advance to all the learned counsel appearing for the petitioners. If they want to file any rejoinder affidavit(s), they may do so at the earliest, once the copy is served.**
- 5. List on 26.11.2025.**
- 6. Writ Petition (C)No.1050/2025 is taken on board. Subject to curing the defects, tag this petition with the Transfer Case (Civil) No(s). 133/2025.**

The matter was mentioned before the Hon'ble Court 21.11.2025 when the court was pleased to pass the following order :-

“Let the affidavit be filed by the Union in all the petition.”

The matter was lastly listed before the Hon'ble Court 11.12.2025 when the court was pleased to pass the following order :-

“List on 21.01.2026”

It is submitted that Counsel for the petitioner Ms. Pritha Srikumar, Advocate has on 03.12.2025 filed application for early hearing which has been registered as Interlocutory application no. 313205 of 2025 copy of the same is placed with paper books for the kind perusal of the Hon’ble Court.

It is further submitted that original records from all other High Courts are still awaited however, letters have been received from High Court of Gujarat, High Court of Odisha, High Court of Meghalaya & High Court of Sikkim stating therein that there is no matter under category of online gaming is pending before them.

TRANSFERRED CASE NO.133 OF 2025 @ T.P. No. 2484 OF 2025 @W.P. (C) 26233 OF 2025

There are two petitioners and one respondent in the instant matter. The status of parties and pleadings is as under:

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Counter Affidavit filed on
PETITIONER No. - 1 HEAD DIGITAL WORKS PRIVATE LIMITED	Sh. Pritha Srikumar, Advocate.	--
PETITIONER No. - 2 Mr. Sumeet Singh Nindrajog.	No one has filed apperance on his behalf	--
RESPONDENT No. - 1 UNION OF INDIA	Ms. Madhulika Upadhyay, Advocate.	29.11.2025

List of documents filed in the transferred case :-

S.No.	Appln. No.	Name of Advocate on-record	Filed on	Description of Application/Affidavit/Document
1	254650/2025	3409 - AYUSH ANAND	07-10-2025 19:29:00	VAKALATNAMA AND MEMO OF APPEARANCE
2	298739/2025	2074 - PRITHA SRIKUMAR IYER	20-11-2025 11:57:08	APPROPRIATE ORDERS/DIRECTIONS
3	309086/2025	3667 - SUDARSHAN LAMBA	29-11-2025 10:16:08	COUNTER AFFIDAVIT (placed with paper books)
4	309088/2025	3667 - SUDARSHAN	29-11-2025	PROOF OF SERVICE

S.No.	Appln. No.	Name of Advocate on-record	Filed on	Description of Application/Affidavit/Document
		LAMBA	10:16:13	
5	313205/2025	2074 - PRITHA SRIKUMAR IYER	03-12-2025 11:54:05	EARLY HEARING APPLICATION (placed with paper books)

It is submitted that petitioner No. 1 is represented by Sh. Pritha Srikumar, Advocate and petitioner No. 2 is not represented and sole respondent is represented by Ms. Madhulika Upadhyay, Advocate.

TRANSFERRED CASE NO. 134 OF 2025 @ T.P. No. 2486 OF 2025 @W.P. (C) 34900 OF 2025 FROM THE HIGH COURT OF MADHYA PRADESH

There is one petitioner and one respondent in the instant matter. The status of parties and pleadings is as under:

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Counter Affidavit filed on
PETITIONER No. - 1 CLUBBOOM 11 SPORTS AND ENTERTAINMENT PRIVATE LIMITED	Ms. Vanya Gupta, Advocate.	--
RESPONDENT No. - 1 UNION OF INDIA	Ms. Madhulika Upadhyay, Advocate.	Not filed

It is submitted that sole petitioners is represented by Ms. Vanya Gupta, Advocate and sole respondent is represented by Ms. Madhulika Upadhyay, Advocate.

TRANSFERRED CASE NO. 135 OF 2025

@ W.P. NO. 27216 OF 2025 FROM THE HIGH COURT OF KARNATAKA AT BANGALORE

There are two petitioners and one respondent in the instant matter. The status of parties and pleadings is as under:

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Counter Affidavit filed on
PETITIONER No. - 1 K. ANAND	Sh. Naveen Hegde, Advocate.	---
PETITIONER No. - 2 G BHARATH	Sh. Naveen Hegde, Advocate.	----

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Counter Affidavit filed on
RESPONDENT No. - 1 UNION OF INDIA	Ms. Madhulika Upadhyay, Advocate.	Not filed

It is submitted that both petitioners are represented by Sh. Naveen Hegde, Advocate and sole respondent is represented by Ms. Madhulika Upadhyay, Advocate.

TRANSFERRED CASE NO. 137 OF 2025 @ W.P. NO. 27346 OF 2025 FROM THE HIGH COURT OF KARNATAKA AT BANGALURU

There are two petitioners and one respondent in the instant matter. The status of parties and pleadings is as under:

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Counter Affidavit filed on
PETITIONER No. - 1 HABIL MUSTEN JIRUWALA & ANR.	No one has filed appearance on his behalf.	---
PETITIONER No. - 2 DEVBRAT ROUT	Sh. Naveen Hegde, Advocate.	---
RESPONDENT No. - 1 UNION OF INDIA	Ms. Madhulika Upadhyay, Advocate.	Not filed

It is submitted that petitioner No. 1 is not represented and petitioner No. 2 is represented by Sh. Naveen Hegde, Advocate and sole respondent is represented by Ms. Madhulika Upadhyay, Advocate.

Certificate of service is still awaited.

TRANSFERRED CASE NO.149 OF 2025 @T.P.(c) NO. 2485 OF 2025 @ W.P. NO. 13449 OF 2025 FROM THE HIGH COURT OF DELHI AT NEW DELHI

There are two petitioners and one respondent in the instant matter. The status of parties and pleadings is as under:

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Counter Affidavit filed on
PETITIONER No. -1 BAGHEERA CARROM (OPC) PVT. LTD.	Mr. Shaveer Ahmed, Advocate has filed vakalatnama, which is defective, in this regard e-mail sent to the counsel.	---
RESPONDENT No. - 1 UNION OF INDIA	Ms. Madhulika Upadhyay, Advocate.	Not filed

It is submitted that sole petitioner is represented through Mr. Shaveer Ahmed, Advocate and sole respondent is represented by Ms. Madhulika Upadhyay, Advocate.

Service of transmission of original records is complete on Respondent.

Thereafter, the Writ Petition (c) No. 1239 of 2025 was listed before the Hon'ble Court on 19.12.2025, when the following order was passed :

- 1. Heard learned Senior Counsel for the petitioner.**
- 2. Issue notice, returnable on 21.01.2026.**
- 3. Counter affidavit be filed within four weeks.**
- 4. Rejoinder, if any, be filed within two weeks thereafter.**
- 5. The provisions of the Promotion and Regulation of the Online Gaming Act, 2025, which is a parliamentary enactment, have been challenged in the instant petition.**
- 6. These matters have already been ordered to be listed before a three-Judge Bench.**
- 7. Let T.C.(C) No.133/2025 and other connected matters be also tagged with this matter.**

Thereafter, the Writ Petition (c) No. 299 of 2025 was listed before the Hon'ble Court on 19.12.2025, when the following order was passed :

- “1. Although one of the prayers made in the instant writ petition, namely, for enactment of a legislation addressing online 4 betting apps, has been effectively addressed, learned Solicitor General of India seeks and is granted four weeks' time to file counter affidavit on behalf of the Union of India with respect to the other prayers.**
- 2. The other respondents may also file their counter affidavits, meanwhile.**
- 3. Let T.C.(C) No.133/2025 and other connected matters be also tagged with this matter.**
- 4. Post the matter for hearing on 21.01.2026.”**

Accordingly, matter has been tagged with Writ Petitions.

TRANSFERRED CASE NO.137 OF 2026 @ W.P. NO. 15835 OF 2025 FROM THE HIGH COURT OF DELHI AT NEW DELHI

There is one petitioner and three respondents in the instant matter. The status of parties and pleadings is as under:

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Counter Affidavit filed on
PETITIONER No. -1 Falguni Somani	-	-
RESPONDENT No. - 1 UNION OF INDIA	-	-
RESPONDENT No. - 2 Office of Commissioner of Police-Delhi	-	-
RESPONDENT No. - 3 Telegram FZ LLC	-	-

Certificate of service is awaited.

The Transferred Cases above mentioned are listed before the Hon'ble Court with this office report.

DATE: 27-04-2026

ASSISTANT REGISTRAR

Copy to :-

- 1 Ms. Pritha Srikumar Iyer E-10, Defence Colony, New Delhi-110024
- 2 Ms. Madhulika Upadhyay Central Agency Section
- 3 Mr. Navin Hegde, Advocate.
- 4 Ms. Vanya Gupta, Advocate.

ASSISTANT REGISTRAR